

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 115

CP (IB) No. 212/Chd/Hry/2021

IN THE MATTER OF:

Vee Kay Traders

Vs.

...Petitioner/ Operational Creditor

D. Concrete Flooring Pvt. Ltd.

...Respondent/ Corporate Debtor

Under Section: 9, IBC 2016

Order delivered on 18.03.2024

CORAM:

SH. L. N. GUPTA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner/ Operational Creditor : Mr. Vishal Sharma, Advocate

For the Respondent/ Corporate Debtor : Mr. Pradeep Singh, proxy counsel for
Mr. Vaibhav Gupta, Advocate

ORDER

Written submissions have been filed by learned counsel for the petitioner/ operational creditor vide Diary No. 956/4 dated 25.01.2024. The same are taken on record. A date is requested by learned proxy counsel for the respondent/ corporate debtor on the ground that original counsel could not appear for arguments today due to some medical exigency in his family. Be that as it may, since the matter was posted for arguments and the learned counsel for the respondent was not available for arguments, cost of Rs. 10,000/- is imposed and to be paid in Prime Minister's National Relief Fund. It would be the last opportunity. Learned counsel for the respondent/ corporate debtor is at liberty to file short written submissions at least one week before the next date of hearing

with a copy in advance to the counsel opposite. List the matter for arguments on 18.04.2024.

-sd-
(L. N. GUPTA)
MEMBER (T)

SM

-sd-
(HARNAM SINGH THAKUR)
MEMBER (J)